

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

C.A. (CAA)/16(CH)2024
(1st Motion)
(De-reserved matter)

IN THE MATTER OF:

Bandey Ideal Products Ltd.

...

Transferor Company

With

Bandey Impex Pvt. Ltd.

...

Transferee Company

Under Section: 230-232, Companies Act, 2013

Order delivered on 24.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant : Mr. Nahush Jain, Advocate
Companies**

ORDER

It is a de-reserved matter heard by the Bench comprised of Shri. P.S.N. Prasad (Hon'ble Member Judicial) and Shri. Satya Ranjan Prasad (Hon'ble Member Technical). Both Hon'ble Members have now demitted the office. Now Regular Bench has been constituted and today is special bench therefore, let the matter be listed before the Regular Bench for consideration. List the matter before the Regular Bench on 09.08.2024.

Sd/-

**(ASHISH VERMA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**